

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 591 of 1990
T. A. No.

DATE OF DECISION 30-1-1992

Mr B Khader Basha & 7 others Applicant (s)

Mr P Sivan Pillai Advocate for the Applicant (s)

Versus

Union of India & 3 others Respondent (s)

Mrs Sumathi Dandapani Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP MUKERJI, VICE CHAIRMAN

&

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ? Y
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? M
4. To be circulated to all Benches of the Tribunal ? M

JUDGEMENT

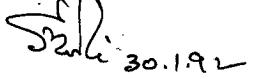
(Hon'ble Shri SP Mukerji, V.C)

We have heard the learned counsel for the parties on this application in which the applicants have prayed that the respondents be directed to consider the case of the applicants for promotion to the post of Diesel Assistants in accordance with certain orders issued by the Railway Board. When the case was taken up for arguments today, the learned ~~counsel~~ for the respondents produced the office order No.13/91/RG dated 3.9.1991 in accordance with which amongst others, the applicants before us have been promoted as Diesel Assistants and given postings also.

*Received
15/2/92*

2. Accordingly, we find that the relief claimed by the applicants in this O.A. has been substantially given. The learned counsel for the applicants stated that the applicants should be given proper seniority based on the assurance given at Annexure-A8. Be that as it may, we close this application as the principal relief has been granted, with liberty to the applicants to move appropriate legal forum, if so advised and in accordance with law if they feel aggrieved by the seniority assigned to them by the respondents in the cadre of Diesel Assistants.


(AV HARIDASAN)
JUDICIAL MEMBER


(SP MUKERJI)
VICE CHAIRMAN

30-1-1992

trs